Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

APPEAL No.103 of 2011

Dated : 28th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Sai Chemicals Pvt. Limited … Appellant(s)

VersusChhattisgarh State Electricity Regulatory Commission & Anr.

….Respondent(s)

Counsel for the Appellant(s): **Mr. Raunak Jain**
Counsel for the Appellant(s): **Mr. M.G. Ramachandran, Ms. Swapna Seshadri for R.1**
Mr. Sudhir Kathpalia for Ms. Suparna Srivastava for R.2

ORDER

Admit. Ms. Swapna Seshadri takes notice on behalf of Respondent No.1 and Mr. Sudhir Kathpalia takes notice on behalf of Respondent No.2 and seeks some time to file the replies.

Post the matter on ***01.09.2011***. In the meantime, the learned counsel for the Respondents are directed to file the replies on or before 30.08.2011 after serving copy on the other side.

(V.J. Talwar) **(Justice M. KarpagaVinayagam)**
Technical Member **Chairperson**

TS/KS